

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 2090
ANSWERED ON TUESDAY, THE 1st JANUARY, 2019**

Protection to MSMEs under the Insolvency and Bankruptcy Code

QUESTION

2090. SHRI MAHESH PODDAR:

Will the Minister of CORPORATE AFFAIRS
be pleased to state:

- (a) the number of cases successfully resolved under the Corporate Insolvency and Resolution Process (CIRP) since the enactment of the Insolvency and Bankruptcy Code (IBC);
- (b) the total value of claims filed and admitted by the lenders against the aforementioned companies and including but not limited to the claims filed by Micro, Small and Medium Enterprises (MSMEs);
- (c) the company-wise realisation made by MSMEs against these admitted claims; and
- (d) whether Government considered dues of MSMEs as secured under the IBC since timely payments are guaranteed under Section 15 of the Micro, Small and Medium Enterprises Development Act, 2006?

ANSWER

**THE MINISTER OF STATE FOR LAW
AND JUSTICE AND CORPORATE AFFAIRS**

(SHRI P.P. CHAUDHARY)

- (a) National Company Law Tribunal (NCLT) has approved resolution plan in 65 cases of corporate debtors which underwent Corporate Insolvency Resolution Process (CIRP) till 31st October, 2018.
- (b) & (c)
The claims admitted under CIRP against corporate debtor are not classified into Micro, Small and Medium Enterprises (MSME) and non-MSME claims, but on financial creditor and operational creditors basis. The details of the claims admitted and realised/realisable in respect of aforementioned 65 cases are as under:-

Creditor	Amount of claims admitted (Rs. In crore)	Amount realised/realisable under resolution plans (Rs. In crore)
Financial Creditors	1,26,934	58,203
Operational Creditors	5,124	2,433
Total	1,32,058	60,636

- (d) The claims of any creditor including an MSME against a corporate debtor undergoing CIRP, being secured or unsecured, depends upon the terms of contract between such creditor and corporate debtor.
